

By Speed Post.

BEFORE SMT. ZOYA HADKE, JOINT SECRETARY & LEGAL ADVISER & FIRST  
APPELLATE AUTHORITY( Notary)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS  
ROOM NO. 422, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

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Appeal No.15/JS&LA(ZH)/NC/2014

**IN THE MATTER OF:**

Shri Tiwari Sanjay Keshavprasad,  
18, Kherwanagar Society,  
Nr. Vallabhpark, D Cabin,  
Sabarmati,  
Ahmedabad-380 019.

Appellant

Versus

Central Public Information Officer ( N )  
Ministry of Law & Justice  
Department of Legal Affairs  
Shastri Bhawan  
New Delhi – 110001

Respondent

**ORDER**

**12.12.2014**

The instant letter/appeal dated 25.11.2014 received on 28.11.2014 has arisen out of RTI application dated 10.11.2014, by which the applicant has sought information regarding his notary application dated 10.10.2014.

2. The CPIO, vide letter dated 18.11.2014, has provided the following information to the applicant:-

*"As per the records maintained in Notary Cell, the application of Shri Tiwari Sanjay Keshavprasad, Advocate dated 10.10.2014 for appointment as notary was received in this office in the month of Oct. 2011 which was not duly forwarded by the concerned District Judge where the advocate is practicing. Therefore, the application was returned back to the applicant on 10.11.2014 for adhering to the provisions given in Rule 4(1) of the Notaries Rules, 1956."*

3. After careful examination of the matter, I am of the considered view that CPIO has already provided the necessary information regarding his notary application dated 10.10.2014 as sought for in his RTI application. No other issue has been raised by the applicant in his appeal. Hence the appeal is dismissed.

:: 2 ::

4. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi-110066, within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.

*Zoya Hadke*

(Zoya Hadke)

Joint Secretary & Legal Adviser  
& First Appellate Authority

12.12.2014

1. Shri Tiwari Sanjay Keshavprasad, 18, Kherwanagar Society, Nr. Vallabhpark, D Cabin, Sabarmati, Ahmedabad-380 019.
2. DLA & CPIO (Notary), D/o Legal Affairs, Shastri Bhawan, New Delhi-110001.
- ✓ 3. RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi.

From:

TIWARI SANJAY KESHAVPRASAD  
18, Kherwanagar Society,  
Nr. Vallabhpark, D Cabin,  
Sabarmati, Ahmedabad – 380019

To,  
Smt. Zoya Hadke, Addl. La,  
Department of Legal Affairs,  
Ministry of Law & Justice,  
Room No. 422A, 4<sup>th</sup> Floor,  
Shastri Bhawan, New Delhi - 110001

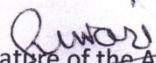
**Sub: Details of Public Information is as under**

- A. I applied to get License of Notary. The Ministry of Law and Justice, Department of Legal Affairs Notary Cell, Room No. 439(A), 4<sup>th</sup> Floor, Shastri Bhawan, New Delhi – 110001 on Date 27.12.2010, Deputy Legal Advisor and Competent Authority 16.07.2012 letter document requirement and submitted fresh application.
- B. I submitted Fresh application on 31.03.2014. The Section Officer given me letter, The Amended Notaries Rules – 2009.  
I submitted application The Amended Notaries Rules – 2009 on 10.10.2014.
- C. I declare that the Information in my application is not under which is exemption by the Right to Information Act, 2005.

15/3441A(ZH)/NC/14  
28/11/2014

Ahmedabad

Date: 25-11-2014

  
Signature of the Applicant

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F.No. 5A(325)/2014-NC  
Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
(Notary Cell)  
\*\*\*\*\*

R.No. 439A, Shastri Bhawan, New Delhi-110001

Dated : the 18<sup>th</sup> Nov. 2014

To  
Shri Tiwari Sanjay Keshavprasad, Advocate,  
18, Kherwanagar Society,  
Nr. Vallabhpark, D Cabin,  
Sabarmati, Ahmedabad-380019.

Sub: Your Application dated 10.11.2014 seeking information RTI Act, 2005 - reg.

Sir,  
With reference to your RTI application dated 10.11.2014 received in Notary Cell on 14.11.2014,  
following is the information sought by you:

Sl.No.	Reply
A & B	As per the records maintained in Notary Cell, the application of Shri Tiwari Sanjay Keshavprasad, Advocate dated 10.10.2014 for appointment as notary was received in this office in the month of Oct. 2011 which was not duly forwarded by the concerned District Judge where the advocate is practicing. Therefore, the application was returned back to the applicant on 10.11.2014 for adhering to the provisions given in Rule 4(1) of the Notaries Rules, 1956.

2. If you are not satisfied with the information furnished herewith, you can prefer first appeal to the Appellate Authority within 30 days of receipt of this letter at the following address:  
Smt. Zoya Hadke, Addl. LA,  
Department of Legal Affairs,  
Ministry of Law & Justice,  
Room No. 422A, 4<sup>th</sup> Floor,  
Shastri Bhawan, New Delhi-110001

*Poonam*  
18/11/14  
(Poonam Suri)  
Deputy Legal Advisor &  
CPIO

From:

TIWARI SANJAY KESHAVPRASAD  
18, Kherwanagar Society,  
Nr. Vallabhpark, D Cabin,  
Sabarmati, Ahmedabad – 380019

To,

Shri P. B. Singh  
Ministry of Law and Justice  
Room No. 416, A – Wing,  
4<sup>th</sup> Floor, Shastri Bhavan,  
New Delhi – 110001

**Sub: Details of Public Information is as under**

- A. I applied to get License of Notary. The Ministry of Law and Justice, Department of Legal Affairs Notary Cell, Room No. 439(A), 4<sup>th</sup> Floor, Shastri Bhawan, New Delhi – 110001 on Date 27.12.2010, Deputy Legal Advisor and Competent Authority 16.07.2012 letter document requirement and submitted fresh application.
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- I submitted application The Amended Notaries Rules – 2009 on 10.10.2014.
- C. I declare that the Information in my application is not under which is exemption by the Right to Information Act, 2005.

LA

ABSL  
12/11/14  
CPIO  
Ahmedabad

Date: 10-11-2014

~  
(SLA)

Tiwari  
Signature of the Applicant

667  
13/11/04